

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 5100
TO BE ANSWERED ON 02.04.2025**

TRANSFER OF WORKS AND FUNDS TO THE SITTING MP

5100. SHRI MUHAMMED HAMDULLAH SAYEED:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has issued any guidelines to ensure the transfer of works and funds from the predecessor Member of Parliament (MP) to the sitting MP from the same constituency;**
- (b) whether specific orders have been issued regarding the transfer of works and funds in case of fresh delimitation and if so, the details thereof;**
- (c) whether there are delays in transferring uncommitted balances to the account of the sitting MP of the 18th Lok Sabha on the e-SAKSHI portal and if so, the reasons for such delays; and**
- (d) the steps taken or proposed to be taken by the Government to ensure the timely transfer of uncommitted balances and the smooth transition of works from the 17th Lok Sabha to the 18th Lok Sabha?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]

(a) & (b) In respect of an elected Members of Lok Sabha, the balances of MPLADS funds not committed to works of the predecessor Member of Parliament would be passed on to the sitting Member of Parliament from that constituency.[Para 10.5.1 of the MPLADS Guidelines]

(c) & (d) The process of transferring uncommitted balances to the account of the sitting Member of Parliament (MP) of the 18th Lok Sabha on the e-SAKSHI portal is governed by the provisions outlined in para 10.5.1 of the MPLADS guidelines. This transfer is subject to the submission of a No Objection Certificate (NOC) from the concerned Nodal District Authority.
